IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3324 of 2020

Mathura Munda. .. ...**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Anil Kumar Ganjhu, Advocate
For the State : Mrs. Vandana Bharti, A.P.P.

02/8.7.2020 Heard the parties.

So far as defect no. 4 is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards defect no. 9 (iii) is concerned, same is ignored.

The petitioner is an accused in connection with Arki P.S. Case No. 06 of 2018, G.R. No. 69 of 2018(S).

It has been alleged that the accused persons were instigating the villagers to erect Pathalgari. The police were prevented from going inside the village and the accused persons were alleged to be planning to wage war against the government. The allegations are general and omnibus in nature and petitioner is in custody since 1.10.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Khunti in connection with Arki P.S. Case No. 06 of 2018, G.R. No. 69 of 2018(S).

(Rongon Mukhopadhyay, J)

Rakesh/-